

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.106(ND)/2016

IN THE MATTER OF:

Subhash Manocha & Ors.

.... Petitioners

Vs.

M/s. Galaxy Sports Shoe Co. Pvt. Ltd. & Ors.

.... Respondents

Order under Sections 241/242 & 59 of the Companies Act

Order delivered on 03.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

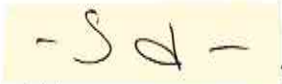
Hon'ble Member (T)

For the Applicant/Petitioner : Ms. Vasudha Sen,
Ms. Parvindar Tanvar, Advocates

For the Respondent : Mr. A.S. Chandhiok, Sr. Adv.
Ms. Manmeet Arora, Mr. Savad K. Sunny,
Adv.
Mr. Sharad Rajwanshi, FCS

ORDER

On the request made on behalf of the petitioner, hearing is deferred to 30th October, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

03.10.2017
V. Sethi